

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3037
TO BE ANSWERED ON 16.03.2016**

ILLEGAL OCCUPATION OF INDIAN TERRITORY

†3037. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the names of neighbouring countries which have illegally occupied the Indian territory along with the date of such occupation;**
- (b) whether Pakistan has illegally occupied Indian territory and allegedly handed over certain parts of the same to China;**
- (c) if so, the facts and details thereof;**
- (d) the area of land freed from occupation of neighbouring countries; and**
- (e) whether attention of international organization has been drawn towards the said matter and if so, the response thereto?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (e) Pakistan has been in illegal occupation of approximately 78,000 sq. kms. of Indian territory in Jammu and Kashmir. China continues to be in illegal occupation of approximately 38,000 sq. kms. in the Indian State of Jammu and Kashmir. In addition, under the so-called China Pakistan 'Boundary Agreement' signed between China and Pakistan on 2 March 1963, Pakistan illegally ceded 5,180 sq. kms. of Indian territory in Pakistan Occupied Kashmir to China.

The fact that Jammu and Kashmir is an integral and inalienable part of India has been clearly conveyed to Pakistani and Chinese authorities several times and also reiterated to international community on various occasions, including at the highest levels.
